

S U P R E M E C O U R T O F I N D I A  
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Cr1.) No(s).10247/2019

(Arising out of impugned final judgment and order dated 27-09-2019 in CRLR No.570/2019 passed by the High Court Of Uttarakhand At Nainital)

AJAY KUMAR @ BITTU &amp; ANR.

Petitioner(s)

VERSUS

STATE OF UTTARAKHAND &amp; ANR.

Respondent(s)

(IA No.171523/2019 - EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT, IA No. 171524/2019 - EXEMPTION FROM FILING O.T.)

Date : 11-01-2021 This matter was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE ASHOK BHUSHAN  
HON'BLE MR. JUSTICE R. SUBHASH REDDY  
HON'BLE MR. JUSTICE M.R. SHAH

For Petitioner(s)

Mr. Pardeep Gupta, Adv.  
Mr. Parinav Gupta, Adv.  
Ms. Mansi Gupta, Adv.  
Mr. Krishna Kumar, Adv.  
Ms. Nandini Gupta, Adv.  
Ms. Mamta Sharma, Adv.  
Dr. (mrs.) Vipin Gupta, AOR

For Respondent(s)

Mr. Vinay Arora, AOR  
Mr. Ranbir Singh Yadav, AORUPON hearing the counsel the Court made the following  
O R D E R

Learned counsel for the petitioners is permitted to file additional documents. List in the next week.

(ARJUN BISHT)  
COURT MASTER (SH)(RENU KAPOOR)  
BRANCH OFFICER